

DIVISION BENCH  
COURT - II

O-224

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/230(KB)2022  
IA(COMPANIES.ACT)/218(KB)2023, IA(COMPANIES.ACT)/47(KB)2023,  
IA(COMPANIES.ACT)/217(KB)2023, IA(COMPANIES.ACT)/32(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>PAYAASH CAPITAL (SINGAPORE) PTE LTD. VS TRINITY ALTERNATIVE INVESTMENT MANAGERSLIMITED</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearance (via video conferencing/physically)**

Mr. Joy Saha, Sr. Adv. ] For the Petitioner

Mr. Supriyo Gole, Adv. ]

Ms. Perna Shaha, Adv. ]

Mr. Jishnu Saha, Sr. Adv. ] For the SIFL

Mr. Debnath Ghosh, Adv. ]

Mr. Soumyajit Mishra, Adv. ]

Mr. Rishav Banerjee, Adv. ] For Respondent No.1 in

Mr. Rajarshi Banerjee, Adv. ] CP/230(KB)2022

**ORDER**

1. Ld. Counsel for the parties present.

**2. IA(COMPANIES.ACT)/218(KB)2023:**

a. Let a reply be filed within a period of seven days.

b. List the matter on **18.06.2024**.

**D.Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**